

**Through Video Conference via Cisco WebEx**

**Crl. Appeal No: 11/19**  
**Shamsher Singh Shekhawat v. CBI**

**17.06.2020.**

**Present:** Sh. Manish Shekhawat, son of the appellant.  
Ms. Shashi Vishwakarma, PP for the respondent/CBI with consultant Sh. C.K. Sharma.

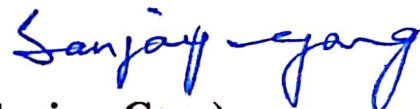
The son of the appellant submits that the appellant as well as the counsel are indisposed and thus, unable to join today through video conference.

Vide office order No. 16/DHC/2020 dated 13.06.2020 passed by the Hon'ble High Court of Delhi, the regular functioning of the courts has been further suspended till 30.06.2020.

At joint request, the matter be re-listed for arguments on **20.07.2020.**

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.



**(Sanjay Garg)**

Special Judge (PC Act) (CBI) -18,  
Rouse Avenue District Courts,  
New Delhi.